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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH: NEW DELHI**

**Original Application No.33/2022**

**In the matter of Ganesh Prasad Vs. GNCT of Delhi.**

List of documents submitted before the Hon'ble Tribunal being filed on behalf of SDM (Dwarka).

**INDEX**

1. Compliance Report filed by SDM (Dwarka).
2. Status Report by Tehsildar (Dwarka).
3. Copy of Sealing Order dated 02.11.2023 of RO Plant at K-07, 25 Feet Road, Part-II, Chanakya Place, New Delhi.
4. Photographs of Sealing of the Bore well.
5. Copy of Electricity Bill of the premises.
6. Copy of Challan dated 04.11.2023.
7. Copies of DelServ Entry dated 17.10.2022, 08.01.2023 & 28.07.2023 .

**18**  
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Most respectfully showeth that:-

In compliance of NGT order in OA No.33/2022 in the matter of Ganesh Prasad Vs. GNCT of Delhi issued by the Hon'ble NGT Court, it is submitted that the above said R.O. Plant at K-07, 25 Feet Road, Part-II, Chanakya Place, New Delhi has been sealed on 02.11.2023. Also fine of Rs.1,00,000/- (Rupees One Lakh Only) was imposed to the defaulter Shri Suresh Chand on 04.11.2023.

It is further submitted that Tehsildar (Dwarka) has been assigned the duties of sealing of the bore well in Dwarka Sub Division. The detailed submissions of Tehsildar (Dwarka) in the matter are attached herewith for kind perusal of the Hon'ble Tribunal. The reasons for the delay in sealing of RO plant have been explained in the report of Tehsildar.

It is humbly submitted that the delay in sealing of R.O. Plant was neither intentional nor deliberate violation of orders of this Hon'ble Tribunal.

The Hon'ble Tribunal may kindly accept the apology of the undersigned for the delay caused in taking timely action in sealing of RO Plant. The undersigned the highest regard for the Hon'ble Tribunal and assures this Hon'ble Tribunal that the undersigned is fully committed to upholding the Tribunal's orders.



**(Vinay Kumar Mongia)**  
Sub Divisional Magistrate (Dwarka)

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It is further submitted that on checking through online diary through DelServ System, following three communications are reflected:

1. Letter dated 17.10.2022 forwarded by DC (South) to DM (South-West).
2. Letter dated 08.01.2023 received in the office of DM (South-West) and forwarded to SDM (Dwarka).
3. Letter dated 28.07.2023 forwarded by DC (South) to DC (New Delhi).

It is humbly submitted that in Dwarka Sub Division, Chhat Puja is celebrated in a massive scale and there were around 181 Puja sites in Dwarka Sub Division during the year 2022. The arrangements for tentage, lights, water, security, sanitations, etc. are to be arranged/coordinated by the Revenue Department. During the year 2022, Chhat Puja was celebrated on 30.10.2022 for which preparations for identifying and making arrangements at each and every sites begins atleast 15 days in advance. During this period, all staff of Dwarka sub division with the help of additional staff were deployed for smooth conduct of Chhat Puja celebration.

Immediately after the completion of Chhat Puja, elections for MCD Election-2022 were notified and responsibility of conducting of election for three wards No.117, 118 & 119 was with SDM (Dwarka). The election process was completed on 15.12.2022, but many reports and other pending letters related to election were required to be completed. During this period also, all the staff was deployed for election duty. Since there is already shortage of staff, there was huge pendency of work during the month of January and February 2023. Due to the large pendency, the letter got mixed up in some files and action could not be taken at that time.

It is further submitted that the order of Hon'ble Tribunal of July 2023 could not be communicated in time also as there was some confusion regarding address of the location which was written as Chanakypuri Palace due to which orders were initially forwarded to DC (South), which than forwarded to DC (New Delhi).

It is humbly submitted that the delay in sealing of R.O. Plant was neither intentional nor disobedience of orders of Hon'ble Tribunal. We sincerely apologise for the delay in sealing of R.O. Plant. The Hon'ble Tribunal is assured that we will be careful in the future and make sure such instances are not repeated.



**TEHSILDAR/EXECUTIVE MAGISTRATE  
(DWARKA)**

## SEALING MEMO

Whereas, during a field visit a borewell has found operating installed in the premises at \_\_\_\_\_ by without the requisition permission of the Competent Authority extraction ground water.

Whereas, a bore well has been found operating/installed in the premises (Commercial/Domestic) at R.o plant K.7 K-7-Part-II - Chanakya Place, UHam 199A owned by Sh. Ashish, without obtaining requisite permission of the Competent Authority for extraction of ground water.

Whereas, the installation of the above said bore well/tube well without prior permission of the Competent Authority is in violation of the direction of the Hon'ble LG of Delhi issued vide Order No. FB(48)/EA/Env./09/14433-14451 dated 30-31/03/2009 and dated 18.05.2010 under section 5 of the Environment Protection Act, 1986.

In view of the above, therefore, the bore well/tube well running at K-7-Part-II - Chanakya Place, UHam 199A is hereby sealed immediately. The offender/owner is directed not to tamper the seal and not to dislocate/sell the sealed bore well/tube well failing which action under relevant section of IPC shall be taken against the owner.

Further penal action under the provisions of Section 15 of Environment Protection act, 1986 shall also be initiated against the violator.

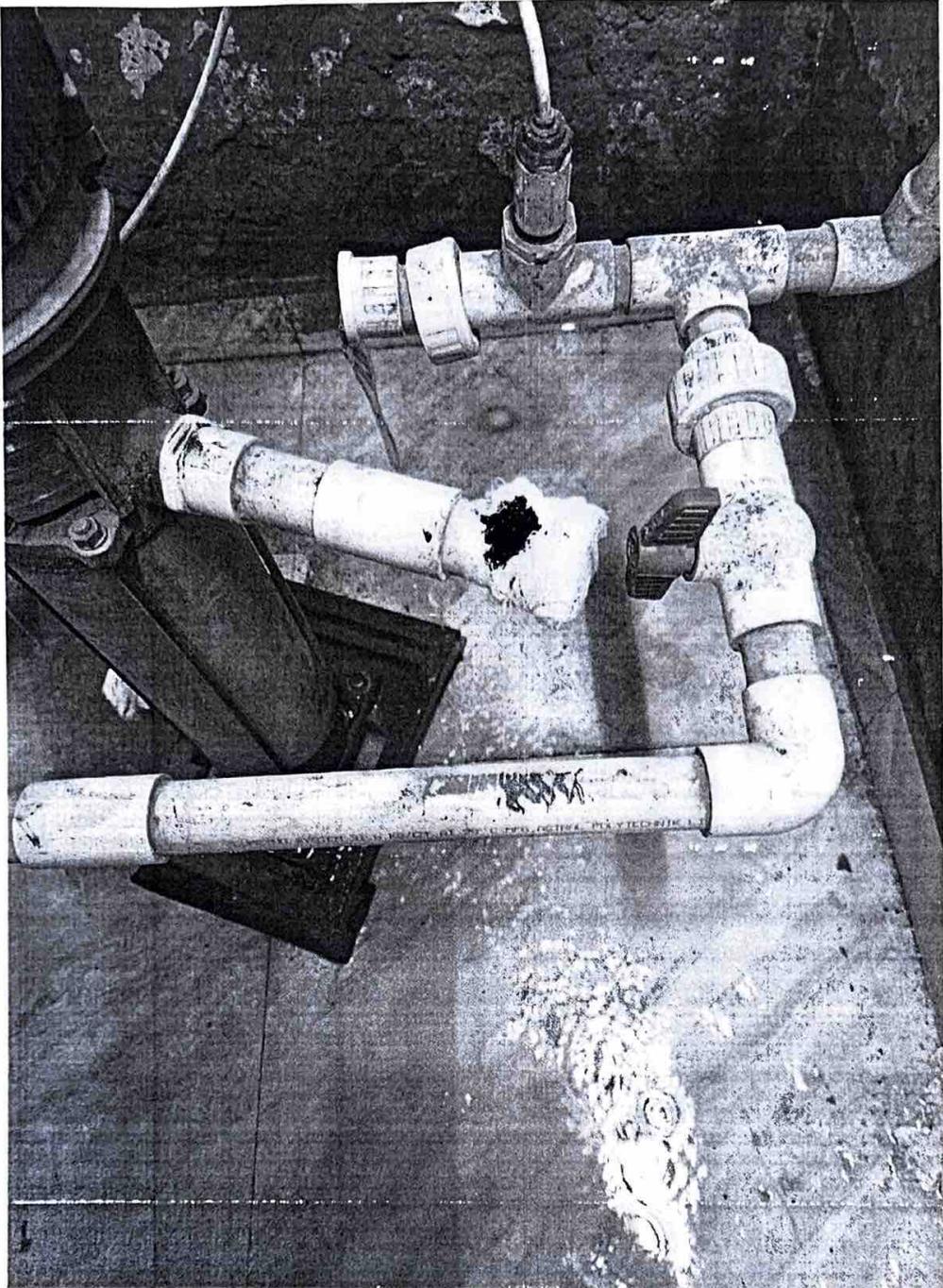
To

Ashish  
 Owner/Occupier/Representative  
 Mobile No. 9212025900  
 Signature [Signature]  
2/11/23

[Signature]  
 (HARMINDER KAUR)  
 EXECUTIVE MAGISTRATE  
 (DWARKA)

Copy for kind information & necessary action please:

1. PA to DM/DC (South-West), Kapashera, New Delhi
2. The SHO concerned with the direction to inform the concern Beat Constable of the area to keep watch on the sealed bore well and in case any tempering or dislocation or dismantling of well seals is noticed take action as per law.
3. All concerned for strict compliance.

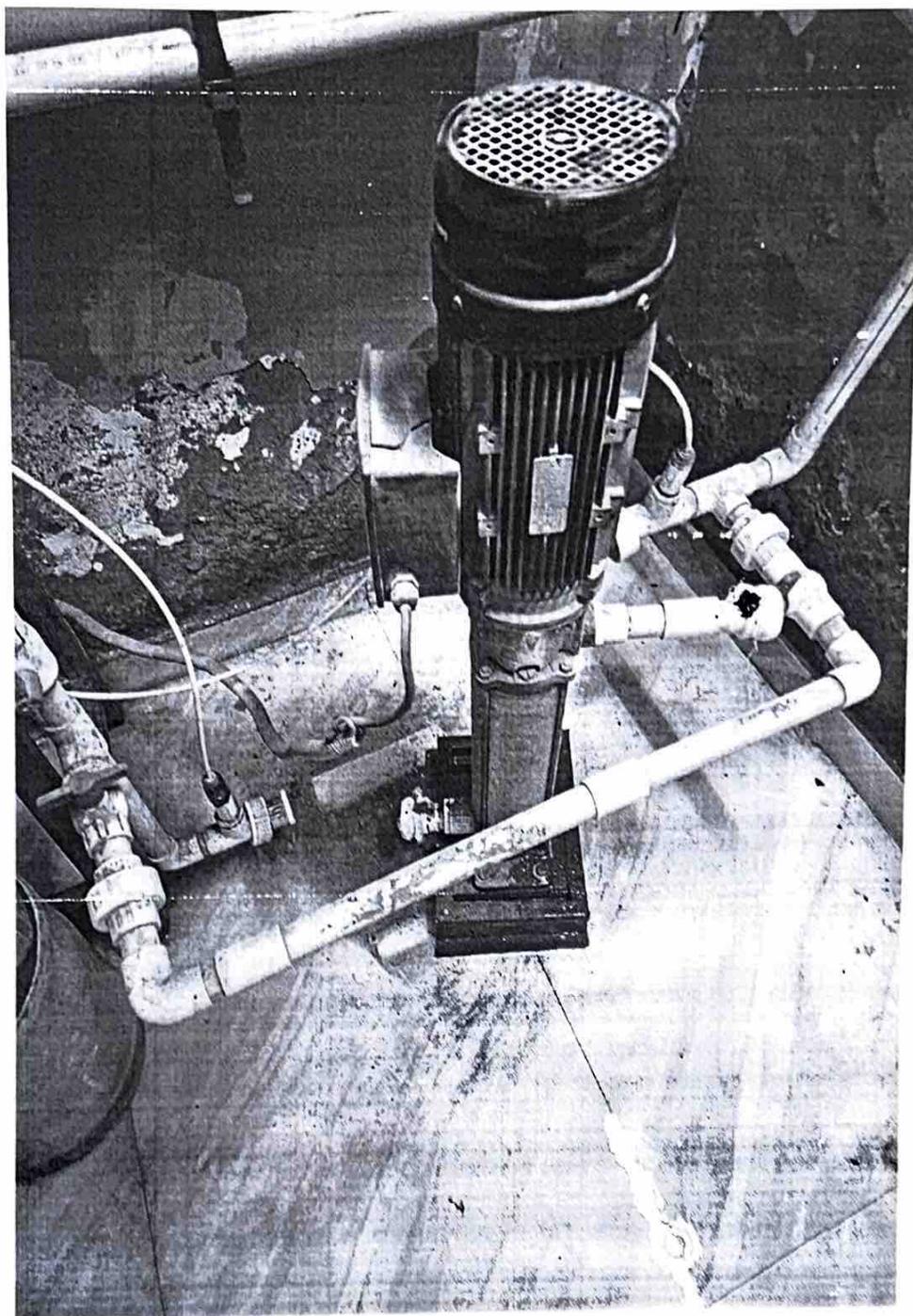




Harmonder Kaur Tehsildar Madam  
today at 1:23 pm

22

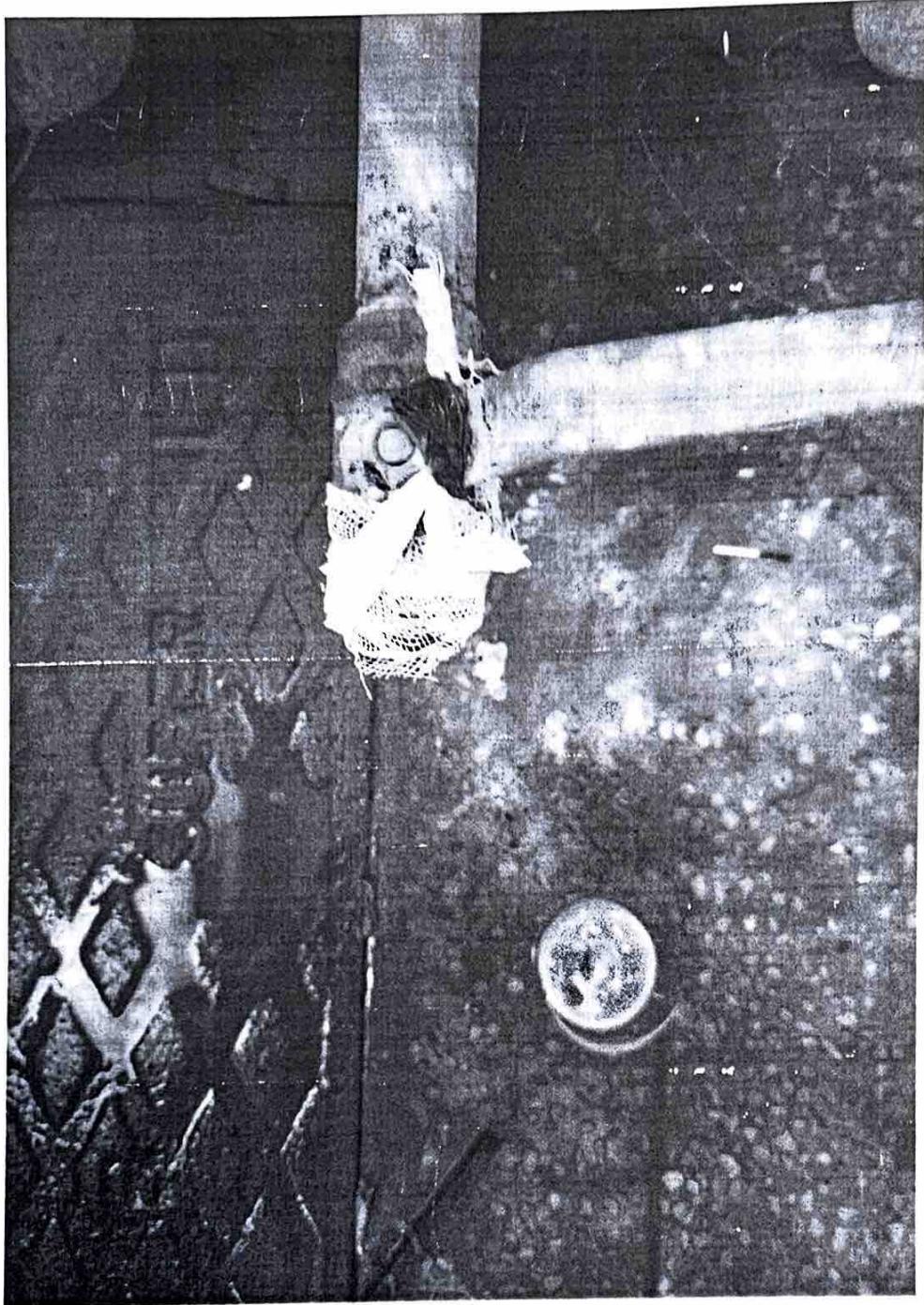






Harmonder Kaur Tehsildar Madam  
today at 1:23 pm

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**GOVT. OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (DWARKA)  
SOUTH WEST DISTRICT  
SECTOR-10, DWARKA NEW DELHI-110075**

No. F.10 (8) SDM (DW)/2022-23/ 72717

Dated : 4/11/2023

**ORDER**

Whereas the National Green Tribunal has fixed compensation to be paid for violation in terms of Section 15 of the National Green Tribunal Act, 2010 for polluting the environment.

And whereas, pursuant to the order dated 02/12/2016 of the Hon'ble Supreme Court of India in the matter of *M.C. Mehta Vs. Union of India and Ors.* regarding air quality, Graded Response Action Plan (GRAP) has been notified by the Ministry of Environment, Forest and Climate Change, Government of India on 12/01/2017 for implementation through Environment Pollution (Prevention and Control) Authority (EPCA). Further, on the recommendation of the Task Force, EPCA has been issued various directions to the Government of NCT of Delhi to control Air Pollution vide letter dated 08/10/2020, the Delhi Pollution Control Committee has conveyed/issued directions for taking necessary steps to comply the same including taking action as per provisions against the defaulters violating the instructions/directions.

And whereas, National Green Tribunal vide its order dated 02/04/2015, has ordered to pay a penalty of payment of compensation by the defaulter for burning and other violation as mentioned below:

- (i). Garbage, (ii). Leaves, (iii) Waste plastic, (iv). Rubber, (v). Self mounding, (vi). Open Building Material Stock, (vii), Construction Site without use of preventive equipments, (viii). Bore-well connections, (ix). ETP Plant, (x). Pollution, (xi). Vehicles carrying construction material without covering. (xii). Using of Generator Sets emitting smoke.

And whereas, it is observed that Running of unauthorised R.O. Plant

is found undertaking the activities of Construction & Demolition and violations as tick marked above which is causing environmental pollution and is in violation of Orders / Directions of National Green Tribunal.

Now, therefore, in pursuance of National Green Tribunal Order, I. Vinay Kumar Mongia, SDM (Dwarka) order that Plot 10.7-Block-K, Part-II Chankya Place, Urban Nagar,

Shall be liable to pay a sum of Rs. 100,000/- (Rupees one lakh only) for polluting the environment to be paid by Demand Draft in favour of "Delhi Pollution Control Committee" and deposit the same in the O/o Sub Divisional Magistrate (Dwarka), Sector-10, Dwarka, New Delhi- 110075 on before by 15/11/23, failing which necessary action will be initiated accordingly.

(Vinay Kumar Mongia)  
Sub-Divisional Magistrate (Dwarka)

**Copy for information to :-**

1. PA to District Magistrate (South-West), Govt. of NCT of Delhi, Old Terminal Tax Building, Kapashera, New Delhi-110037.
2. Member Secretary, Delhi Pollution Control Committee, 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006.
3. Guard File.

Forwarded for necessary action at your end.

21/11/23 9971190575

ECS and EBILL Customer

**Due Date**(देय तिथि):

**28-12-2022**

## Bill of Supply for Electricity

Name : SURESH CHAND

Sanctioned Load : 3.00 (kVA)

CA No. : 103161369

Billing Address : RAM SAROOP SHOP AT PLOT NO-7 BLOCK K CHANAKYA PLACE II UTTAM NAGAR NEW DELHI 110059

Contract Demand :

Energyisation Date : 01-07-2004

M D I : 6.00 (kVA)

Meter Type : 1PSK

Power Factor : 0.986

Supply Type : LT

Pole No. : VKPPC570S1

Bill No. : 101086468340

Meter Reading Status : DL

Bill Basis : Actual

Cycle No. : 22

O.D. No. : R/22/10323423499

Tariff Category : Non.Domestic [ LT ] (Up to 10 kW)

CCTV Tagged : No

Street Light Tagged : No

Wi Fi Tagged : No

**Customer Care Centre No. (ग्राहक सेवा केन्द्र का नंबर) 19123 (24x7 Toll Free)**

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor (गुणांक)	Current Consumption (वर्तमान खपत)	
		Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)		Days (दिन)	Unit (यूनिट)
26505800	kWh	11-12-2022	30820.00	10-11-2022	29589.00	1.00	31	1231.00
26505800	kW	11-12-2022	6.56	10-11-2022		1.00		6.56
26505800	kVAh	11-12-2022	31582.00	10-11-2022	30334.00	1.00	31	1248.00
26505800	kVA	11-12-2022	6.68	10-11-2022		1.00		6.68

### Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (11-12-2022 to 11-12-2022)

Adopt e-bill, Save trees, Provide email details to us through website/call/email.

Fixed Charge="A" ₹ (स्थायी शुल्क)	Consumption Measured During (खपत अवधि माप)	Energy Units Consumed/Billed (खपत / बिल में शामिल विद्युत यूनिट)	Slabwise Energy Charge (स्लेब आधारित विद्युत शुल्क)		Slab-wise Power Purchase Adjustment Charge (स्लेब आधारित विद्युत श्रव्य संतुलन शुल्क)		Time of Day (TOD) Charge (दैनिक ऑफ डे (टीओडी) शुल्क)		Surcharge @ 8% on (Energy Charge + Fixed Charge - Rebate) = "E" ₹ (विद्युत शुल्क + स्थायी शुल्क - छूट, पर 8% अधिमात्र)	Electricity Tax @ 5% on Energy Charge, PPAC amount & TOD Surcharge/Rebate amount = "H" ₹ (विद्युत शुल्क, विद्युत शुल्क के अधिमात्र, पीपीएससी राशि एवं टीओडी अधिमात्र/छूट पर 5% विद्युत कर)	Total Amount (K = A+B+C+D+E+ F+G+H+I+J) ₹ (कुल राशि)
			Units Rate ₹ (यूनिट दर)	Amount = "B" ₹ (राशि)	PPAC % on B (B पर पीपीएससी प्रतिशत)	PPAC Amount = "C" ₹ (पीपीएससी राशि)	TOD % on "B" (B पर टीओडी प्रतिशत)	TOD Surcharge/Rebate Amount = "D" ₹ (टीओडी अधिमात्र/छूट राशि)			
1532.26	1.02 Mth(s)	1248.00	6.00	7488.00	20.69	1549.27			721.62	481.82	12947.21
PPAC on Fixed Charge = "G" ₹									Pension Surcharge @ 7% on (Energy Charges + Fixed Charge - Rebate) = "F" ₹		
317.02									631.42		
CCTV Units									TCS Amount ₹ "I"		
0.00									Base Amt. Surcharge		
Street Light Units									Other Charges "J"		
Wi-Fi Units									225.80		
									CCTV Bill Amount		
Total Units = 1248		Total (B) = 7488.00		Total (C) = 1549.27		Total (D) =		0.00			



Scan & Pay BHARAT BILLPAY

### Past Dues / Refunds / Subsidy (पिछला बकाया/वापसी/सब्सिडी)

Consumer registered under GST may submit it's GSTIN at concerned division

Provisional Bill Refunds/(वापसी)		Arrears (बकाया)		Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिमात्र)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy* (छूट/सब्सिडी)	Net Amount Payable (कुल देय राशि)
Refund Unit	Refund Amount	Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)				
0				7.28	12954.49		12954.49

Amount not immediately payable, if any. (राशि जो तुरंत देय नहीं है, यदि हो तो)		BG Security Deposit ₹
₹		BG Expiry Date
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेवलपमेंट शुल्क)	₹12500.00	Cash Security Deposit ₹9000.00
Interest accrued for FY 2021-22, already adjusted in bill No. 102314865969 (generated for the period 16-03-2022 to 14-04-2022)		₹(630.00)
Interest for FY 2022-23 will be adjusted in your first bill to be generated in FY 2023-24		

### Bill Amount Payable (बिल देय राशि)

<b>₹ 12950.00</b>
<b>Due Date of Payment (भुगतान देय तिथि) 28-12-2022</b>
If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹ 15610.00 received on 02-12-2022. Payment accounted upto 10-12-2022. The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003. Charges for reconnection - Single phase ₹ 200, Three phase ₹ 500. LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW (अपके परिवहन के लिए विद्युत वाहन को तैयार बढ़ावा करें)

### IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

\*Other charges includes -Load violation Surcharge:229.84 Power Purchase Adjustment Charge (PPAC) @ 20.69% been levied on energy & fixed charge w.e.f 10.06.2022. CCTV Bill amount include Energy, RA, PPAC, PTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 7.00% has been levied on energy & fixed charge w.e.f. 01.10.2021. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. Anyone treating Electricity Bill as conclusive proof of Residence is advised to verify the particulars. Switch off lights and appliances from mains when not in use. This will conserve energy and reduce your electricity bill. ELCB is a safeguard against

(This bill is computer generated, hence does not require any signature.)

#### Payment slip

- Make your cheque/DD payable to BRPL CA No. 103161369
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque.

- Cheque should be account payee and payable at Delhi.
- Do not staple, only clip the cheque to payment slip.



2200R103161369000012950002212280000000000

Bill amount payable : ₹ 12950.00  
Cheque/DD No.:

Bill month: DEC.22.....  
Date: .....



Dear Consumer, Get coloured electricity bills directly in your mail box. Switch to e-bills to save trees. Please call 19123 or email: brpl.customercare@relianceada.com - Team BRPL

6264 SLCC 626411039

6264

# LETTER MONITORING SYSTEM

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Diary      Generate Barcode      Dispatch Letter      Print      Logout

SDM SW

Instruction for Download Barcode Generator

**Diary No.** dcsouth/2022/46829  
**UID No.** Dated 17/10/2022  
**Category of Sender** General  
**Received From** AJEETA DAYAL AGRAWAL SEE CMC II  
**Subject** HONBLOE NGT MATTER OA NO. 33/2022 GANESH PRASAD V/S GOVT OF NCT OF DELHI  
**Subject Category**

S.No	Received By	Date of Receipt	Dispatch To	Dispatch Date	
1	DC south	17/10/2022	DM SOUTH WEST	20/10/2022	<a href="#">Click to View Action Taken</a>

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# WATER MONITORING SYSTEM



Generate Part Code Dispatch Letter Filter Report

SDM SW

Instruction for Download Barcode Generator

Diary No. dcsW/2023/2966  
 ID No. Dated 08/01/2023  
 Category of Sender General  
 Received From AJJETA DAYAL AGRAWAL SR ENV ENGINEER CMC -II  
 Subject HOB BLE NGT MATTER OA NO 33/2022 GANESH PRASAD VS GOVT OF NCT OF DELHI  
 Subject Category

S.No	Received By	Date of Receipt	Dispatch To	Dispatch Date	
1	Diary SW	08/01/2023	sdmdwsw	08/01/2023	<a href="#">Click to View Action Taken</a>

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# LETTER MONITORING SYSTEM



Generate BarCode Dispatch Letters Inbox Dispatch

SDM SW

[Empty box] [Empty box]

[Instruction for Download Barcode Generator](#)

**Diary No.** dcsouth/2023/35266  
**UID No.** Dated 28/07/2023  
**Category of Sender** General  
**Received From** CONSULTANT JUDICIAL NGT P B ND  
**Subject** ORDER PASSED IN MA NO 24/2023 IN ORIGINAL APPLICATION NO 33/2022  
**Subject Category**

S.No	Received By	Date of Receipt	Dispatch To	Dispatch Date	
1	DC south	28/07/2023	DC NEW DELHI	28/07/2023	<a href="#">Click to View Action Taken</a>

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